

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 60/TT/2017

Coram:

**Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member**

Date of Order : 12.6.2017

In the matter of:

Determination of transmission tariff for **Asset-I:** 2 no. Line bays at Amritsar 400/220 kV Sub-station and **Asset-II:** 4 No. 400 kV Line bays at Malerkotla GIS 400/220 kV Sub-station under "Northern Region System Strengthening Scheme- XXXI-B" under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.

And in the matter of:

Power Grid Corporation of India Limited
"Saudamini", Plot No.2,
Sector-29, Gurgaon -122 001

...Petitioner

Vs

1. Rajasthan Rajya Vidyut Prasaran Nigam Limited,
Vidyut Bhawan, Vidyut Marg,
Jaipur- 302 005

2. Ajmer Vidyut Vitran Nigam Limited,
400 kV GSS Building (Ground Floor), Ajmer Road,
Heerapura, Jaipur

3. Jaipur Vidyut Vitran Nigam Limited,
400 kV GSS Building (Ground Floor), Ajmer Road,
Heerapura, Jaipur



4. Jodhpur Vidyut Vitran Nigam Limited,
400 kV GSS Building (Ground Floor), Ajmer Road,
Heerapura, Jaipur
5. Himachal Pradesh State Electricity Board,
Vidyut Bhawan, Kumar House Complex Building II,
Shimla-171 004
6. Punjab State Power Corporation Limited,
Thermal Shed T-1A, Patiala
7. Haryana Power Purchase Centre,
Shakti Bhawan, Sector-6,
Panchkula (Haryana)-134 109
8. Power Development Department,
Government of Jammu and Kashmir,
Mini Secretariat, Jammu.
9. Uttar Pradesh Power Corporation Limited,
Shakti Bhawan, 14, Ashok Marg,
Lucknow-226 001
10. Delhi Transco Limited,
Shakti Sadan, Kotla Road,
New Delhi-110 002
11. BSES Yamuna Power Limited,
BSES Bhawan, Nehru Place,
New Delhi
12. BSES Rajdhani Power Limited,
BSES Bhawan, Nehru Place,
New Delhi
13. North Delhi Power Limited,
Power Trading & Load Dispatch Group,
Cennet Building, Adjacent to 66/11 kV Pitampura-3,
Grid Building, Near PP Jewellers
Pitampura, New Delhi-110 034
14. Chandigarh Administration,
Sector-9, Chandigarh
15. Uttarakhand Power Corporation Limited,
Urja Bhawan, Kanwali Road,
Dehradun



16. North Central Railway,
Allahabad

17. New Delhi Municipal Council,
Palika Kendra, Sansad Marg,
New Delhi-110 002

18. NRSS XXXI(B) Transmission Limited
A-26/3, Mohan Cooperative Estate, Saidabad
New Delhi-110044

...Respondents

For petitioner : Shri S.S. Raju, PGCIL
Shri S.K. Venkatesan, PGCIL
Shri B. Dash, PGCIL
Shri Rakesh Prasad, PGCIL
Shri V. P. Rastogi, PGCIL
Shri Jasbir Singh, PGCIL

For respondents : Shri R. B. Sharma, Advocate, BRPL

ORDER

Power Grid Corporation of India Limited (PGCIL) has filed the instant petition for approval of the transmission tariff for Asset-I: 2 no. Line bays at Amritsar 400/220 kV Sub-station and Asset-II: 4 No. 400 kV Line bays at Malerkotla GIS 400/220 kV Sub-station under "Northern Region System Strengthening Scheme-XXXI-B" in the Northern Region. The petitioner has also prayed for allowing 90% of the Annual Fixed Charges claimed in terms of proviso (i) of Regulation 7(7) of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 (hereinafter referred to as "the 2014 Tariff Regulations").

2. The petitioner has submitted in the petition that 400 kV bays at Amritsar Sub-station and 400 kV GIS bays at Malerkotla Sub-station are being constructed by the petitioner for connection of 400 kV D/C Amritsar-Malerkotla TBCB line and 400 kV



D/C Kurukshetra-Malerkotla TBCB line, being implemented by ESSEL Group. The instant assets were scheduled to be commissioned by 1.10.2016 and the assets were anticipated to be commissioned on 1.12.2016, with a time over-run of 2 months, matching with the commissioning of the transmission line, by ESSEL Group. The petitioner also prayed for condonation of the time over-run as the time over-run is mainly due to matching with the commissioning of the TBCB line. The petitioner has prayed for approval of COD of the instant bays at Amritsar and Malerkotla as 1.12.2016 under proviso (ii) of Regulation 4(3) of the 2014 Tariff Regulations.

3. The petitioner vide affidavit dated 8.5.2017 has submitted that Ckt I and II of 400 kV Amritsar-Malerkotla TBCB Line were charged on 30.3.2017 and 1.4.2017 and trial run operation were carried out on 31.3.2017 and 2.4.2017 respectively. Similarly, Ckt I and II of 400 kV Malerkotla-Kurukshetra TBCB Line were charged on 15.1.2017 and 16.1.2017 and trial run operation was carried out on 16.1.2017 and 17.1.2017 respectively. However, the instant bays at Amritsar and Malerkotla were declared commissioned on 1.12.2016 due to contractual obligation, after waiting for 2 months for matching with the TBCB line.

4. As per proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations, the Commission may grant tariff upto 90% of the AFC of the transmission system or element thereof for the purpose of inclusion in POC charges in accordance with the Central Electricity Regulatory Commission (Sharing of Inter State Transmission charges and losses), Regulation, 2010. Regulation 7(2) of the 2014 Tariff Regulations provides that the application for tariff should be made in accordance with the Central Electricity Regulatory Commission (Procedure for making of



application for determination of tariff, publication of the application and other related matters) Regulations, 2004 (hereinafter referred to as "2004 Regulations"). Regulation 7(4) of the 2014 Tariff Regulations provides that such an application shall be filed as per Annexure-I of these regulations.

5. The petitioner has made the applications as per Annexure-I of the 2014 Tariff Regulations. The petitioner has also complied with the requirements of 2004 Regulations, such as service of the copy of the application on the beneficiaries, publication of notice and web hosting of the application, etc.

6. We have considered the submissions of the petitioner. The petitioner has prayed for approval of COD of the instant bays at Amritsar and Malerkotla as 1.12.2016 under proviso (ii) of Regulation 4(3) of the 2014 Tariff Regulations. We would like to hear Essel Group before approving the COD of the instant assets as 1.12.2016, as prayed by the petitioner. Further, as per Regulation 6.3A(4)(vi) of Indian Electricity Grid Code, 2010, the petitioner is required to submit a certificate from its CMD/CEO/MD that the instant bays conform to the relevant Grid Standard and Grid Code, and are capable of operation to their full capacity. The petitioner has not filed any such certificate from its CMD. Hence, we are not inclined to approve COD of the instant bays as 1.12.2016 as prayed by the petitioner under Regulation 4(3) of the 2014 Tariff Regulations. The same will be reviewed after hearing Essel Group and receipt of information as specified under Regulation 6.3A(4)(vi) of Indian Electricity Grid Code, 2010. AFC is allowed for Ckt I and Ckt II of the instant assets from the date of charging of the respective Ckts as stated in para 7 below. After carrying out preliminary prudence check of the AFC claimed by the petitioner and



taking into consideration the time over-run, which will be considered in detail at the time of final hearing, the Commission has decided to allow AFC in terms of proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations for 2017-18 and 2018-19 for Asset I and 2016-17, 2017-18 and 2018-19 for Asset II for the purpose of inclusion in the PoC charges.

7. The details of the tariff claimed by the petitioner and tariff allowed by the Commission are as under:-

A. Annual transmission charges claimed by the petitioner as per affidavit dated 8.5.2017 are as follows:-

(₹ in lakh)

Asset	2016-17 (Pro-rata)	2017-18	2018-19
Asset I	63.03	222.88	248.75
Asset II	361.50	1213.61	1290.01

B. Annual transmission charges allowed considering COD of Asset-I and II as 3.4.2017 and 18.1.2017 respectively are as follows:-

(₹ in lakh)

Asset	2016-17 (pro-rata)	2017-18 (pro-rata)	2018-19
Asset I	-	177.33	199.00
Asset II	174.48	970.89	1032.01

8. The billing, collection and disbursement of the transmission charges shall be applicable from the actual COD of the assets on pro-rata basis, governed by the provisions of Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010, as amended from time to



time. Further, the transmission charges allowed in this order shall be subject to adjustment as per Regulation 7(7) of the 2014 Tariff Regulations.

9. The petitioner is directed to submit the information as specified under Regulation 6.3A(4)(vi) of Indian Electricity Grid Code, 2010 by 26.6.2017 with a copy to the beneficiaries. The respondents are directed to file their reply by 10.7.2017 with an advance copy to the petitioner who shall file its rejoinder, if any by 21.7.2017. The parties shall comply with the above directions within the due date mentioned above and no extension of time shall be granted.

10. The petition shall be listed on 3.8.2017 for final hearing.

-sd-
(Dr. M.K. Iyer)
Member

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(A.S. Bakshi)
Member

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(A.K. Singhal)
Member

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(Gireesh B. Pradhan)
Chairperson

